each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

Papers laid

- (1) (i) (a) Tenth Annual Report and Accounts of the Scooters India Limited, Lucknow, for the year 1981-82, together with the Auditors Re port on the Accounts and the com ments of the Comptroller and Au ditor General of India thereon.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-6052(83 for (a) and (b)J.

- (ii) (a) Twelfth Annual Report and Accounts of the Hindustan Paper Corporation Limited, New Delhi, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review ny Government on the working of the Corporation.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (ii) above.

[Placed in Library. See No. LT— 6053|83 for (ii) a, (b) and (2)].

Report and Accounts (1981-82) of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh and related papers

SHRI NARAYAN DATT TIWARI: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Eighth Annual Report and Accounts of the Chandigarh Industrial and General Development Corporation Limited, Chandigarh, for the year 1981-82, together with the Auditors' Report on the Accounts.
- (ii) Statement by Government accepting the above Report. [Placed in cepting the above Report.

IPlaced in Library. See No. LT— 5995|83 for (i) and (ii)].

Two Wheeler Vehicles (Restriction on Re-sale) Amendment Order, 1982

on the Table

Notification of the Ministry of Industry (Department of Heavy Industry)]

SHRI NARAYAN DATT TIWARI: Sir, I also beg to lay on the Tabl_e a copy each (in English and Hindi) of the following Notifications of the Min. istry of Industry (Department of Heavy Industry): -

- (i) S.O. No. 793(E), dated the 10th November, 1982, publishing the Two Wheeler Vehicles (Restriction on Resale) Amendment Order,
- (ii) S.O. No. 845(E), dated the 9th December, 1982.

[Placed In Library. See No. LT-6051(83 for (i) and (ii)].

Report (1981-83) of the Coir Board, Cochin and related paper

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S. M. KRISHNA): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the Twenty-eighth Annual Report of the Coir Board, Cochin, for the'year 1981-82 and the statement Government accepting the Report, under sub-section (i) of section 19 of the Coir Industry Act, 1955. [Placed in Library. See No. LT— 6056|83].

Notifications of the Ministry of Industry (Department of Industrial Development) under Industries (Development and Regulation) Act, 1951

SHRI S. M. KRISHNA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development), under proviso to subsection (2) of section 18A of the Industries (Development and Regulation) Act, 1951: –

- (i) S.O. No. 833(E) |18A|IDRA|82, dated tha 24th November, 1982.
- (ii) S.O. No. 834(E) 118AIIDRA1&2, dkted the 26th November, 1982.

- (iii) S.O. No. 866(E) |18A|IDRA 9% dated the 31st December, 1982.
- (iV) S.O. No. 867(E) |18A|IDRA1 S2, dated th_e 31st December, 1982.
- (v) S.O. No. 28(E) |18AjIDRA|83, dated the 19th January, 1983.

[Placed in Library. See No. LT— 6054[83 for (i) to (v).]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development), under qub-section (2) of section 18AA read with the proviso to subsection (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. No. 857(E) |18AA | JIDRA| 82, dated the 22nd December, 1982.
 - (ii) S.O. No. 8(E)|18AA|IDRAj83, dafed the 7th January, 1983.
- (iii) S.O. No. 27(E), dated the 19th February, 1983.

[Placed in Library. See No. LT— 6055[83 for (i) to (iii).]

I. Indian Administrative Serrice (Appointment by Competitive Examination) Amendment Rules, 1982

(I. Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1982.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. No. 710(E), dated the lgfh November, 1982, publishing the Indias Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1982.

- (ii) G.S.R. No. 711(E), dated the 18th November, 1982, publishing the Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1982. [Placed in Library. *See* No. LT—6173183 for (i) and (ii).]
 - I. Border Security Force (Amendment) Rules, 1983.
 - II. Central Reserve Police Force (First Amendment) Rules, 1983.

III. Central Industrial Security Force (First Amendment) Rules, 1983.

SHRI NIHAR RANJAN LASKAR: Sir, I also beg to lay. on the Table the following papers:

I. A copy (in English and Hindi) of the Ministry of Home Affairg No tification S.O. No. 155(E), dated the 2nd March, 1983, publishing the Border Security Force (Am endment) Rules, 1983, under sub section (3) of section 141 of the Border Security Force Act, 1988.

[Placed in Library. See No. LT—6064|83.]

- II. A copy (in English and Hindi) of the Ministry of Home Notification G.S.R. No. 163, dated the 26th February,- 1983, publishing Central Reserve Police the Force (First Amendment) Rules, 1983 [Placed in Library. See No. LT-6065/83].
- ill. A copy (in English and Hindi) of the Ministry of Home Affairg Notification G.S.R. No. 195, dated the 3rd March, 1983, publishing tlie Central Industrial Security Force (First Amendment) Rules, 1983, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT—6063/83].